

ORDER

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Registered A/D

Commercial Complex(BDA),
Indira Nagar,
Bangalore.560 038

ON TUESDAY THE 12TH DAY OF AUG.'86.

P R E S E N T

THE HON'BLE MEMBER (JUDICIAL) : SHRI CH.RAMAKRISHNA RAO
THE HON'BLE MEMBER(ADMINISTRATIVE) : SHRI L.H.A.REGO
IN APPLICATION No.1055/86(T)
(W.P.No.12258/83)

A.V.Ramaswamy,
Upper Division Clerk,
C/o Medical Officer,
Sakalawara Unit
National Instt. of Mental Health
and Neuro Sciences, Bangalore.29. ... Applicant.

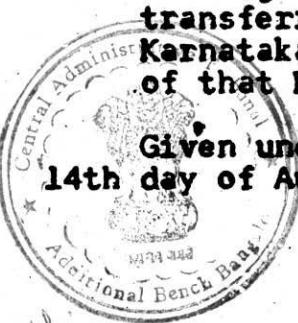
Versus

1. The Chief Administrative Officer,
National Instt. of Mental Health
and Neuro Sciences, Bangalore.29.
2. The Director,
National Instt. of Mental Health
and Neuro Sciences, Bangalore.29... Respondents.

O R D E R

In the above said application this Tribunal has
passed the following order:-

"Dr.Nagaraja present for applicant. He draws our
attention to the fact that no notification has
yet been issued under Section 14(2) of the Cen-
tral Administrative Tribunals Act, 1985,
conferring jurisdiction on the Central
Administrative Tribunal to entertain any application
relating to the National Institute of Mental Health
and Neuro Sciences (NIMHANS). We therefore direct
the Registrar of this Bench to take steps for
transferring the W.P. back to the High Court of
Karnataka addressing suitably ~~the~~ the Registrar
of that High Court".



Given under my hand and the seal of this Tribunal, this
14th day of August, 1986.

REGISTRAR

Copy to :-

Dr. M.S. Nagaraja, Advocate,
No. 35, (Above Hotel Swagath)
1st Main Road, Gandhinagar,
Bangalore - 560 009

Senior Central Govt. Standing Counsel,
High Court Buildings,
Bangalore

Received
18/8/86

REGISTERED/A.D.

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Ref: Application No 1055/86(T)

Commercial Complex(BDA)
Indiranagar,
Bangalore-560038

Dated the August 1986

To

The Registrar
High Court of Karnataka,
High Court Buildings,
Bangalore-1.

Sir,

Subject: Returning of W.P. No 12258/83 to the High Court
of Karnataka.

W.P. No 12258/83 on the file of the High Court of Karnataka, Bangalore, transferred to this Tribunal under Section 29 of the Administrative Tribunal Act, 1985, is returned herewith for necessary action, in pursuance of this Tribunal's Order dated 12.8.1986, copy of which is enclosed herewith.

20/4/86
REGISTRAR

o/c PWS

Encl: Entire Records of the Case

Muttiah
4/8/86

Deputy Registrar,
High Court of Karnataka, Bangalore